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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 18th day of September 1998.

Original Application no. 939 of 1993.

Hon'ble Mr. S. Dayal, Administrative Member
Hon'ble Mr. S.K. Agrawal, Judicial Member

Union Of India through D.P.O. N. Railway Paharganj, New Delhi
And Shri M.M. Agrawal P.W. 1 Banul Distt. Meerut.

... Applicant.

C/A Shri G.P. Agrawal,

Versus

1. Sri Ram Sumiran, S/o Shri Behari Lal Gangman in Gang no.9
Kandhala, Distt. Meerut r/o at Quarter No. 5/5 Block
Ka Kandhala. Distt. Meerut Nagar.
2. Prescribed Authority under the Payment of Wages Act,
1936 at Meerut.

.... Respondents.

C/R Shri Rakesh Verma.

ORDER

Hon. Mr. S. Dayal, Member-A.

In this case the applicant has challenged the
order of prescribed Authority under Payment of Wages Act
1936, dated 20.09.92 in which the present applicant has been
asked to pay Rs. 4800/- towards illegal deductions and

...2/-

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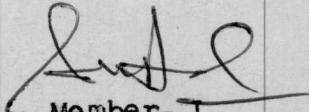
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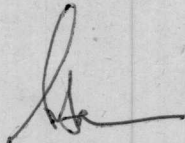
Rs. 48000/- towards compensation.

2. It is now settled position of law that the cases decided by Prescribed Authority under Payment of Wages Act do not fall within the purview of this Tribunal. Therefore, the O.A. is dismissed as Tribunal lacks jurisdiction.

3. Learned counsel for the applicant may seek relief before the appropriate forum if so advised.

4. Interim order if any is operating in this case is vacated.


Member-J


Member-A

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